

# INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

7<sup>th</sup> Floor, Mayur Bhawan, Connaught Place, Shankar Market, New Delhi-110001

F. No. HR-13013/02/2021-IBBI

Dated: 24<sup>th</sup> August 2022

## NOTICE

### Engagement of Research Associates in Law in the Insolvency and Bankruptcy Board of India on Contract Basis.

The Insolvency and Bankruptcy Board of India (IBBI) established under the Insolvency and Bankruptcy Code, 2016 invites applications from eligible candidates for engagement as Research Associates on contract basis to assist the Board in the discharge of its functions under the Insolvency and Bankruptcy Code, 2016 in the following disciplines:

Position	Discipline	Level	Number
Research Associate	Law	I/II	07
Research Associate	Economics	I/II	02
Research Associate	Business Management /CA with Accounting Experience	I/II	01

Note: The number of positions in a discipline is liable to change.

2. Research Associates are initially required for a period of one year which can be further extended at best by one year as per requirements of the Board and subject to satisfactory performance.
3. The qualifications, eligibility and compensation are given in **Annexure A**. The engagement of the Research Associates shall be governed by the Insolvency and Bankruptcy Board of India (Engagement of Research Associates and Consultants) Regulations, 2017, as amended up to 23.07.2019. Research Associates may be given an option, if there is a change in the terms and conditions of engagement on implementation of the further amendment in Regulations. These Regulations are available at [www.ibbi.gov.in](http://www.ibbi.gov.in).
4. Applications shall be submitted through **online mode only**. Click [here](#) to submit the application.

**Note: The last date of submission of applications through online mode is 14<sup>th</sup> September 2022.**

## Annexure-A

### Schedule-I

Discipline of Research Associate	Qualifications	
	Essential	Desirable
Law	(i) LL. B or equivalent from a recognised University or Institution, and (ii) Qualified to be enrolled as an Advocate in a Bar Council constituted under the Advocate's Act, 1961 (25 of 1961).	(a) Consistent high academic performance; (b) LL. M. / Doctoral degree from a reputed University or Institution in Law or a closely related area; (c) Degree / Diploma / Certification in Regulatory/ Business Law/ Economics.
Economics/ Public Policy	Post Graduate degree in Economics or Public Policy from a recognised University or Institution.	(a) Consistent high academic performance; (b) Doctoral degree from a reputed University or Institution in Economics or a closely related area; (c) Degree / Diploma / Certification in Regulatory / Business Law / Economics.
Business Management	Post graduate degree / Post graduate diploma / Master of Business Management from a recognised University or Institute / A Member of the Institute of Chartered Accountants of India / A Member of Institute of Cost Accountants of India / A Member of Institute of Company Secretaries of India.	(a) More than one of the qualifications mentioned in the essential column; (b) Consistent high academic performance; (c) Doctoral degree from a reputed University / Institution in law / management / accounts/ finance / a closely related area; (d) Degree / Diploma / Certification in Regulatory / Business Law / Economics.

### Schedule II

Level	Experience (Employment / Practice/ Research) in the relevant discipline (Years)	Consolidated Monthly Remuneration + 10 percent annual increase
Level I (Research Associate)	<3	Rs. 40,000
Level II (Research Associate)	≥ 3 - < 5	Rs. 60,000